

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

O.A. No. 17/2022

IN THE MATTER OF:

D.S. Katara & Anr. ...Applicants

Versus

Govt. of NCT of Delhi ...Respondent

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Through

hauels
Prabsahay Kaur/Nandadevi Deka
Counsels for DDA
B-20B, 1st Floor, Nizamuddin East,
New Delhi - 110013
(M) 8130788166
(E) ndeka@nndchambers.co.in

Date: 14.11.2022

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

O.A. No. 17/2022

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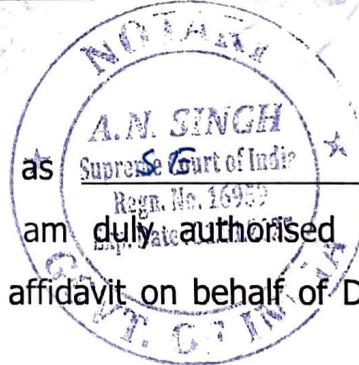
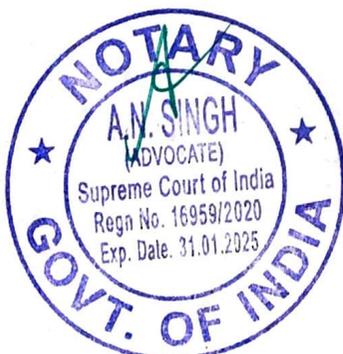
...Respondent

**AFFIDAVIT ON BEHALF OF DELHI DEVELOPMENT
AUTHORITY IN THE CAPTIONED O.A.**

MOST RESPECTFULLY SHOWETH:

I, R. K. GOYAL, aged 59 years, S/o S. T. C. GOYAL,
designated as S.E/Civil of DDA, R/o
_____, do hereby solemnly
affirm and state on oath as under:

1. That I am presently working as _____ of Respondent DDA and as such am duly authorised and competent to affirm the present affidavit on behalf of Delhi Development Authority.
2. That the instant affidavit has been drafted under my instructions and I say that the facts therein are based upon records of the case which I believe to be accurate to the best of my knowledge and belief.



3. That vide Order dated 20.05.2022, the Hon'ble Tribunal had directed DDA to take requisite steps as directed by the DPCC within 4 months and file a compliance report regarding the same on or before 01.11.2022 via email. It is submitted that vide letter dated 28.06.2022, DPCC had directed DDA as under:

"1. DDA shall take immediate action to stop seepage of water in the Society located at Sector E, Pocket 2, Vasant Kunj, New Delhi - 110070 and to take adequate measures to clean up the pond at Rangpuri Pahadi. Further, DDA shall take immediate steps for removal of the illegal dumping of garbage/ general waste from the site and keep a strict vigil regularly so that illegal dumping of garbage/general waste doesn't reoccur in future."

4. It is most respectfully submitted that the DDA complied with the abovementioned direction and furnished a Compliance Status Report dated 05.07.2022.

True copy of the Compliance Status Report dated 05.07.2022 is enclosed herewith and marked as **Exhibit - A**.

5. That there is no further compliance pertaining to Delhi Development Authority beyond the aforementioned.

I Identify the deponent who has Signed/Put T.I. in my presence



ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, Delhi
Mob.: 9718139591, 7982539116

Sum
DEPONENT
RAJENDER KUMAR GOYAL
अधीक्षण अभियन्ता
Superintending Engineer
दक्षिणी सिविल परिमंडल-2, दि०वि०प्रा०
Southern Civil Circle-2, DDA

VERIFICATION:

I, the above-named deponent, do hereby verify at New Delhi on this 14 day of November 2022 that the contents of this affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

14 NOV 2022

I Identify the deponent who has Signed/Put T.I. in my presence

zuc



Identified by me
14/11/2022

DEPONENT

राजेंद्र कुमार गोयल
RAJENDER KUMAR GOYAL
अधीक्षण अभियन्ता
Superintending Engineer
दक्षिणी सिविल परिमंडल-2, दि०वि०प्रा०
Southern Civil Circle-2 DDA

ATTESTED

[Signature]
A.N. Singh, Adv.
Notary Public
Govt. of India, Delhi
Mob.: 9718139591, 7982539115

14 NOV 2022

CURRENT STATUS REPORT

NATIONAL GREEN TRIBUNAL AT NEW DELHI

O.A. No. - 17/2022

In the matter of:

Dr. D.S. Katara & Anr

.....Applicants

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Govt. OF NCT of Delhi

....Respondents

Vide order dated 20.05.2022, Hon'ble National Green Tribunal Principal Bench had directed to DDA as under:-

- (i) "DDA to expedite the work to stop seepage of water in the Society located at Sector E pocket 2, Vasant kunj, New Delhi-11070 and to take adequate measures to clean up the pond at Rangpuri Pahadi as land belongs to DDA".

Point wise reply is as under:-

1. In compliance of Hon'ble Court direction in Para(i) the Tender has been floated to stop the seepage of water in the society which has been further awarded to Shri Datta Krupa Enterprises on dated 09.05.2022(Copy Enclose as Annexure 'A'). Accordingly the work has been started to stop the seepage which will be completed up to August 2022.
2. And as per report of EE/SMD-2 work of clean up the pond at Rangpuri Pahadi has already been completed and Final compliance report has been submitted vide letter No F36(52)AE(P)/SMD-2/DDA/506 Dated 04.05.2022(Copy Enclose as Annexure 'B').

It is further submitted that the remaining Para doesn't pertain to this DDA.

Above facts may kindly be apprised to the Hon'ble NGT Court.


Executive Engineer
SMD-1/DDA

Delhi Development Authority
Office of the Executive Engineer
South Maintenance Division No.1(SWD-2)
N.M. Road, Vasant Kunj, New Delhi-70.

No.SMD-1/1(67)DDA/2021-22/ 329

Dated: 09/05/22

M/s. Shri Datta Krupa Enterprises
13/2, Ward No.1 Opp. Bhul Bhulaiya
Mehrauli
New Delhi -110030.

Sub: Protection of DDA land under South Zone.
SH: Water proofing treatment and strengthening of existing R.R. wall adjacent to nallah of K-2 block, Mahipalpur at Sector-E, Pkt.2, Vasant Kunj, New Delhi. (Specialized work)

Dear Sir(s),

Your percentage rate tender dated 18.03.2022 for the above work has been accepted on behalf of the Delhi Development Authority at the rates, terms and conditions given below:-

1. Estimated Cost : Rs.11,41,749/- (Rs. Eleven lakh forty one thousand seven hundred forty nine only)
2. Quoted percentage : 7.90% below the estimated cost
3. Quoted/Accepted Amount : Rs.10,51,551/- (Rs. Ten lakh fifty one thousand five hundred fifty one only)
4. DSR Applicable : DSR-2021/prevaling market rate
5. Time allowed : 75 (Seventy five) Days

You are requested to attend this office to sign the agreement on non-judicial stamp paper worth Rs.100/- (Rs. One hundred only) within seven days from the date of issue of this letter. Please note that if you fail to sign the agreement within seven days, the acceptance of tender is likely to be withdrawn and earnest money, performance guarantee shall be forfeited.

You are also requested to contact the Assistant Engineer-IV of this office and start the work at once. Please note that the time allowed for carrying out the work as entered in the tender form shall be reckoned from the 10th day after the date of issue of this letter to commence the work.

Executive Engineer
SMD-1/DDA

Copy to:-

1. CE(SZ), DDA for kind information.
2. SE/SCC-1, DDA for kind information.
3. Director(System)/DDA.
4. AO/CAU(SZ) and (Works)-I/DDA.
5. F.O. to CE(SZ)/DDA.
6. All EE's of DDA.
7. All AE's, AE(P), AAO, HC & Notice Board of SMD-1/DDA.
8. Commissioner, Income Tax, ITO, I.P. Estate, New Delhi.
9. Commissioner, Trade & Taxes Deptt.of GNCTD, ITO, New Delhi.
10. Labour Commissioner, Delhi Admn., 15 Rajpura Road, Delhi.
11. DDA Website -ddatender@dda.org.in.
12. Spare copy for agreement.

Bhupendra
09/05/22

Annexure 'B'



DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER, SMD-2,
DDA Office Complex, Nelson Mandela Road,
Vasant Kunj, New Delhi
Email: eeswd4@yahoo.com,
eesmd2dda@gmail.com,
Phone No. 011-26892023

दिल्ली विकास प्राधिकरण,
दक्षिणी रखरखाव खंड -2,
डी० डी० ए० कार्यालय परिसर, नेल्सन मंडेला मार्ग, वसंत कुंज,
नई दिल्ली - 110070
ई मेल: eeswd4@yahoo.com,
eesmd2dda@gmail.com,
दूरभाष संख्या: 011-26892023

Dated: 4-5-2022

No. :F36(52)AE(P)/SMD-2/DDA/506

To,

The Incharge (CMC)-IV,
Senior Environmental Engineer,
Delhi Pollution Control Committee,
4th and 5th Floor, ISBT Building,
Kashmere Gate, Delhi -110006.

75 AE (EAT)
6/5/2022

Subject : Direction u/s 33(A) of water (Prevention) and control of pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 read with Solid Waste Management Rules, 2016 as amended to date.
Reference : DPCC/CMC-IV/AEMC/2022/648-657 dated 24.03.2022.
: :F36(52)AE(P)/SMD-2/DDA/229 dated 31.03.2022

Please refer to the reference letter regarding subject cited above, in this context it is submitted that as directed by DPCC, this office has removed / cleaned the malba, garbage from Rangpuri Pahari which falls in the approach of runway -28 & also deputed a security guard at this site to keep strict vizil so that illegal dumping of garbage / general waste does not reoccur in future. Photographs 1, 2 before cleaning and photographs 3, 4 after cleaning is hereby enclosed.

Encl. As above.

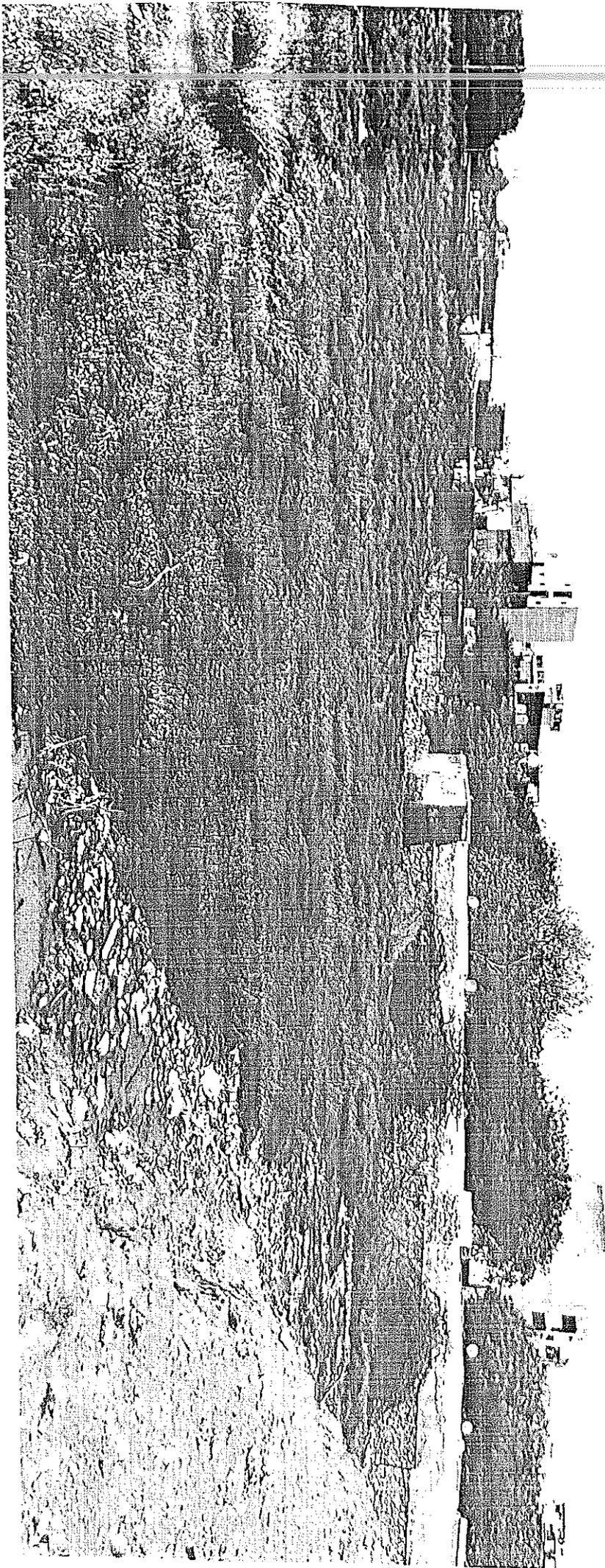
EXECUTIVE ENGINEER,
SMD-2/DDA, VASANT KUNJ

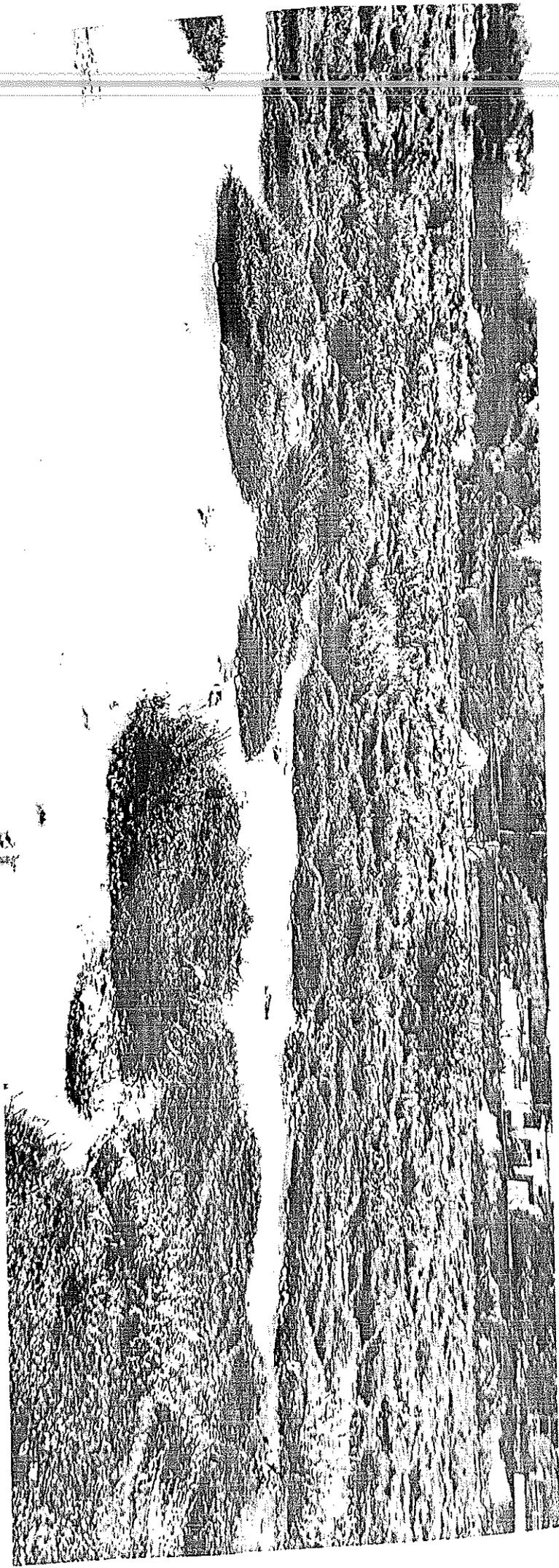
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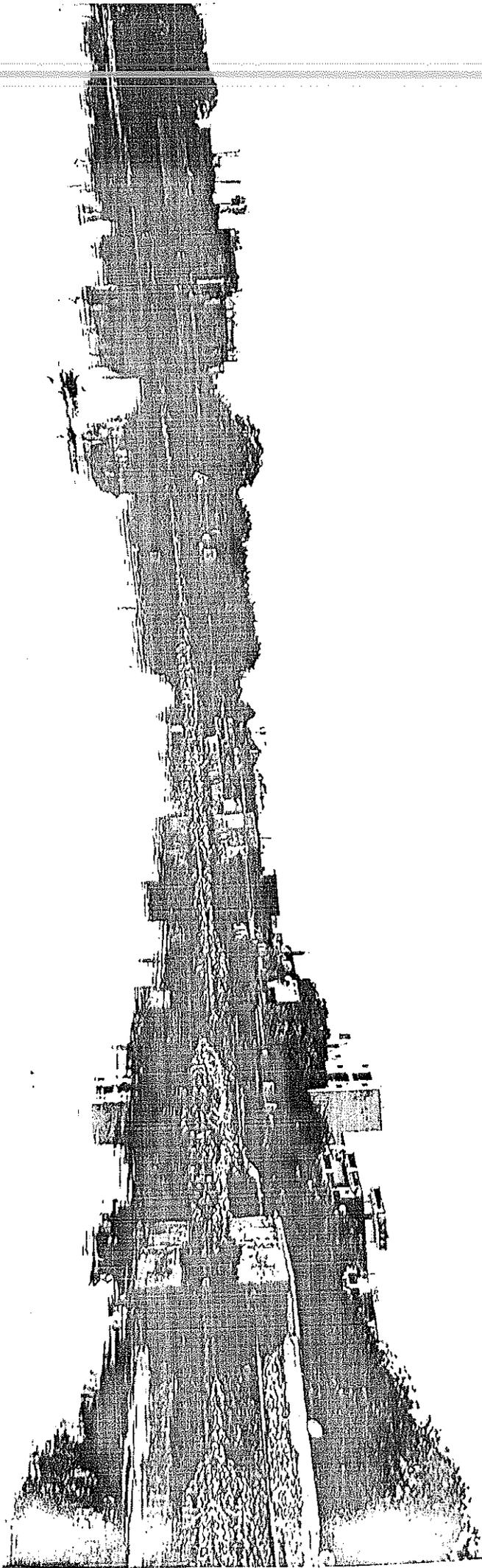
1. OSD to VC, DDA, Vikas Sadan, INA, New Delhi for kind information.
2. Commissioner, SMDC, Dr. SPM Civic Centre, Minto Road, New Delhi -110002 for kind information.
3. SE/HQ/SZ, DDA, AGVC, Shahpurjat for kind information.
4. Member drainage, Delhi Jal Board, Varuanlaya, Phase -II, Jhandewalan, New Delhi -11005 for kind information.
5. Dr. Chetna anand, Scientist, Department of Environment, 6th Level C Wing, Delhi Secretariat, IP Estate New Delhi -110002 for kind information.
6. PS to Chairman, DPCC for kind information to chairman DPCC please.
7. PA to Member Secretary, DPCC for kind information to Member Secretary DPCC.
8. AE-II, SMD-2, DDA for information and n.a.

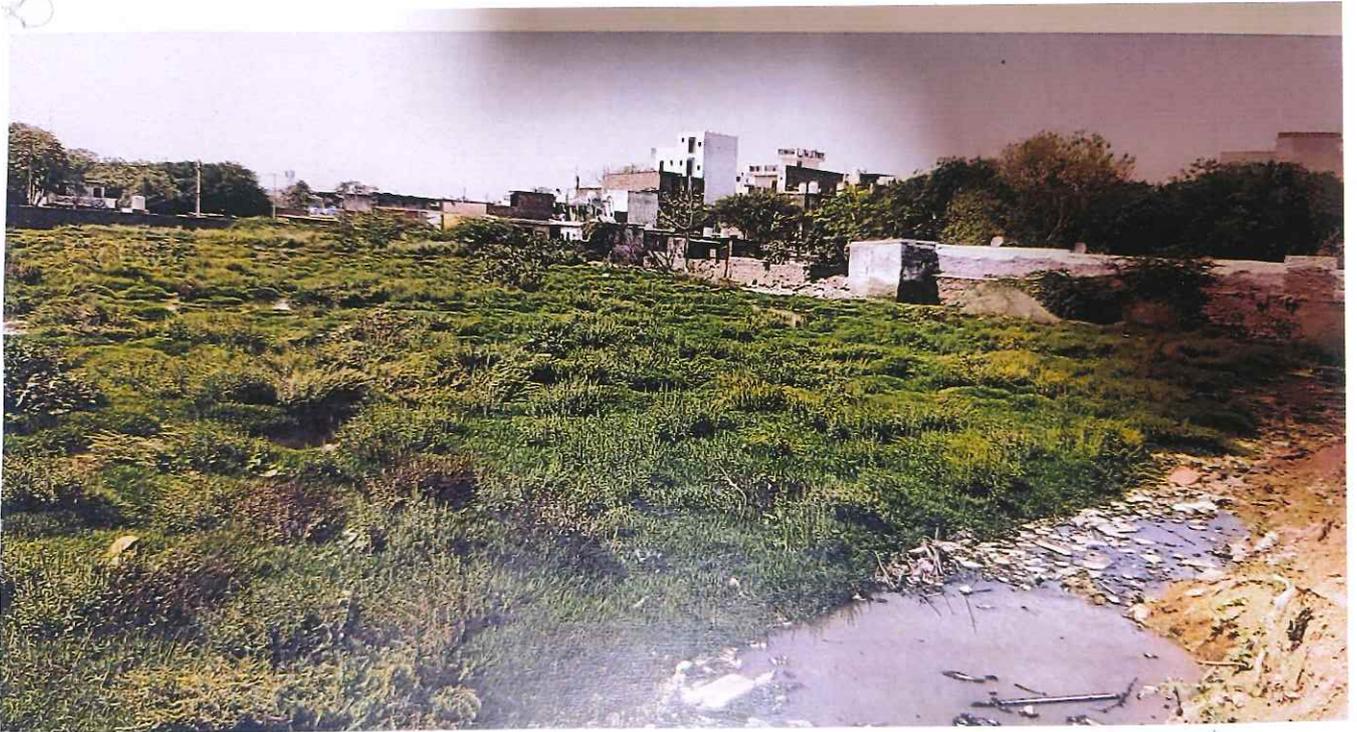
JE-QAT
Keep it in file
Copy
AE-QAT/SMD-2
7/5/22

6/5/22
EXECUTIVE ENGINEER,
SMD-2/DDA, VASANT KUNJ









BEHIND E-2. HOUSINGH, RANGPURI PAHARI

BEFORE



BEHIND E-2 HOUSING, RANGPURI PAHARI
AFTER

DELHI DEVELOPMENT AUTHORITY
POWER OF ATTORNEY
BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A. No. 17/2022

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KNOW ALL to Whom these presents shall come that I/We.....

Delhi Development Authority on behalf of Delhi Development Authority the above

Named.....do hereby appoint.

.....hereinafter called the Advocate(s) to be

my/our Advocate(s) in the above noted case and authorize him/them: -

To act, appear the plead in the above-noted case in this Court or in any other Court in which
The same may be tried or heard and also in the appellate courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for
executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written
statements, affidavits or other documents as may deemed necessary or proper for the prosecution of
the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that
may arise touching or in any manner relating to the said case.

To take out executing proceedings.

To deposit draw and receive: money cheque, and grant receipts therefor and to do all other act
and things which may be necessary to be done for the progress and in the course of the prosecution of
the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the Powers and
authorities hereby conferred up to the Advocates whenever they think fit to do so and to sign the power
of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm to act done by the Advocates of
their substitutes in the matter as my/our own acts, as if done me/us to all instant and purpose.

And I/we undertake that i/we or my duly authorised agent would appear in the court on all
hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree to hold the Advocate or their substitutes responsible for
the result of the said case in consequences or their absence from the Court when the said Advocates or
their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee
agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these present the content of which
have been understood by me/us this..... day of.....20.....

Accepted,
Advocate(s)

DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23


Rajendra Kumar Goel
for DELHI DEVELOPMENT AUTHORITY
अधीक्षक अभियन्ता
Superintending Engineer
दक्षिणी सिविल परिमंडल-2, दि०वि०प्रा०
Southern Civil Circle-2, DDA

Handwritten:
Rajendra Kumar Goel
Enrol - D/708 - A/2010